

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 323/99

Thursday the 18th day of March 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Alexander Philip
S/o A.C.Philip
Station Master Grade III
Mulanthuruthi Railway Station
R/o Railway Quarters No.8
Mulanthuruthy Railway Station
Ernakulam District.

...Applicant.

(By advocate Mr T.C.Govindaswamy)

Versus

1. Union of India represented by
General Manager, Southern Railway
Headquarters Office, Park Town P.O.
Madras-3.
2. Chief Personnel Officer
Southern Railway
Headquarters Office
Park Town P.O., Madras-3.
3. Senior Divisional Personnel Officer
Southern Railway
Trivandrum Division
Trivandrum-14

...Respondents.

(By advocate Mrs Sumathi Dandapani)

The application having been heard on 18th March 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant, an ex-service man, was re-employed in Railways as Assistant Station Master with effect from 15.5.77. Presently he is working as Station Master Grade III. His grievance is that though his defence service had been recognised by the respondents for the purpose of pension, they have not given him proper fixation of pay by granting him one increment for each year of service in an equivalent grade. His representation in that regard Annexure A-2 remains unresponded to. Under the circumstances, the applicant has filed this application for a direction to the respondents to re-fix the applicant's initial pay in the re-employment post

of Assistant Station Master by granting one increment for every completed year of defence service and to grant consequential benefits including arrears of pay and allowances.

2. When the application came up today, learned counsel counsel on either side agreed that it would serve the ends of justice if respondent No.2 is directed to consider the A-2 representation and to give the applicant a speaking order within a reasonable time.

3. In the light of what is stated above and as agreed to by the learned counsel, the application is disposed of with a direction to the second respondent to consider A-2 representation made by the applicant in regard to fixation of his initial pay in the light of rules and instructions on the subject and to give the applicant a speaking order within two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated 18th March 1999.



(A.V. HARIDASAN)
VICE CHAIRMAN

List of Annexures referred to in the order.

Annexure A-2 representation submitted by the applicant dated 10.7.98, addressed to C.P.O./S.Rly, Hqs. Office, Madras-3. (2 pages).